

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Original Application No.460/95.

V.R.Salunkhe. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri P.P.Srivastava, Member(A).

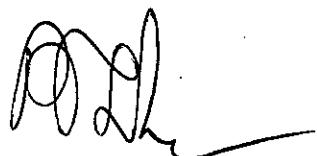
Appearances:-

Applicant by Shri S.S.Karkera.

Oral Judgment:-

(Per Shri P.P.Srivastava, Member(A)) Dt. 2.5.1995.

Heard Shri S.S.Karkera, counsel for the applicant. The applicant in this case has sought a relief that the Respondents may defer his transfer by five months. The counsel for the applicant further states that up till now no transfer order has been issued. However, verbally the applicant has been told by Respondent No.3 i.e. Station Engineer, Doordarshan Kendra, Worli, Bombay that he would be struck off work from 29.4.1995. However, the counsel further mentions that the applicant is still working and he has not yet been struck off work or he has been served with any transfer order. The case of the applicant is that his wife is pregnant and he wants to stay at the present posting till her delivery and then afterwards he is ready to go on transfer. In the absence of any transfer order and also the submission of the counsel that no transfer order has been issued, I am of the view that the approach to the Tribunal is premature, as there is no order of transfer at present. The



...2.

(B)

Respondents as and when they issue the transfer order may not implement the same for a period of 7 days from the date of issue of the transfer order.

2. With the above direction, the O.A. is disposed of. A copy of the order be given to the counsel for the applicant to day.


(P.P. SRIVASTAVA)
MEMBER (A)

B.